

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-I**

Item No. 102

IA(IBC)/571(CH)2024
And
CP(IB) No. 192/Chd/PB/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Kanwaljit Kaur

...Respondent

Under Section: 95, IBC 2016, 99 IBC

Order delivered on 02.07.2024

CORAM:

**SH. L. N. GUPTA
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rakshit Gupta, Advocate

For the RP : Mr. Shubham Gupta, Advocate

For the PG in
IA No.571/2024 : Ms. Jyoti Sareen, Advocate

ORDER

CP(IB) No. 192/Chd/PB /2022

In pursuance of the order dated 25.01.2024, compliance affidavit has been filed by the petitioner vide Diary No.01092/4 dated 09.02.2024. The same is taken on record. Amended Form-C has been filed by Ld. Counsel for the petitioner, Registry is directed to tag the amended memo of parties in the main petition after removing the same from compliance affidavit.

It is stated by learned counsel for personal guarantor that she has e-filed the objections. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. Response thereto if any, be filed within one week with a copy in advance to the counsel of opposite. Registry is directed to take the hard copy of the reply to personal guarantor during the course of the day.

The personal guarantor undertakes to file the consolidated objections against the maintainability of the petition as well as against the report under Section 99 of the Code within one week with a copy in advance to the counsel opposite. Let the matter be listed on 12.08.2024.

IA(IBC)/571(CH)2024

The application has been filed to place on record the report of RP under Section 99 of the Code. The same is taken on record subject to just exceptions. Thus IA(IBC)/571(CH)2024 is ***disposed of*** and the same be tagged with the main CP for reference purpose.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja